## HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

## **CORRIGENDUM**

Date: 11-5-2021

As directed, in partial modification of the Notice uploaded in the High Court website on 10.05.2021, regarding 1<sup>st</sup> and 2<sup>nd</sup> Summer Vacation Courts, 2021, the words "matters relating to the above subjects will be entertained only if the impugned order is passed on or before 03.05.2021" shall stand deleted in respect of demolition, eviction and dispossession.

It is further clarified that Public Interest Litigation matters of extreme urgency and which cannot wait till the end of Summer Vacation, 2021 will be entertained, subject to the permission being granted by the Hon'ble Senior Vacation Judge.

/By Order/

VACATION OFFICER